

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5824
ANSWERED ON:26.04.2001
ALLOTMENT OF CHAMBERS TO ADVOCATES
RAMDAS ATHAWALE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of advocates registered with the Supreme Court and various High Courts;
- (b) whether the number of advocates especially those belonging to scheduled castes/scheduled tribes registered with the Supreme Court and the High Courts are working without chambers; and
- (c) the criteria followed in allotment of chambers to Advocates?

Answer

MINISTER OF LAW, JUSTICE, COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

- (a) : No separate registration is required for practising in the Supreme Court or High Court. A person enrolled as an Advocate in a State Bar Council is entitled to practise both in the Supreme Court and High Courts as well as the Subordinate Courts .
- (b) & (c): The information is being collected and will be laid on the table of the House.